

IN THE HIGH COURT OF BOMBAY AT GOA**LD-VC-CW-410-2020**

Reginaldo D'Silva ... Petitioner

Versus

State of Goa and others ... Respondents

Mr. A. F. Diniz, Senior Advocate with Mr. R. Menezes, Advocate for the petitioner.

Mr. P. Faldessai, Additional Government Advocate for Respondent Nos. 1, 2, 3, 4, 6 and 9.

Mr. Nigel Da Costa Frias, Advocate for the respondent no.7.

Mr. S.D. Padiyar, Advocate for the respondent no.8.

**Coram:- M. S. SONAK &
SMT. M. S. JAWALKAR, JJ.**

Date :- 4th January,2021

P.C.:

Heard Mr. A. F. Diniz, learned Senior Advocate appears with Mr. R. Menezes, learned Advocate for the petitioner, Mr. P. Faldessai, learned Additional Government Advocate appears for respondent Nos. 1, 2, 3, 4, 6 and 9, Mr. Nigel Da Costa Frias, learned Advocate appears for the respondent no.7 and Mr. S.D. Padiyar, learned Advocate appears for the respondent no.8.

2. Mr. Diniz, learned Senior Advocate states that the respondent no.5-Panchayat has already been served in the matter and even affidavit of service has been filed.

3. Mr. Nigel Da Costa Frias and Mr. S.D. Padiyar, learned Advocates for the respondent nos.7 and 8 respectively seek two weeks time to respond to this petition.

4. Mr. Padiyar, learned Advocate states that preliminary works are on at the site and the respondent no.8 will not claim any equities in the matter.

5. Time as prayed for is granted. Replies to be filed latest by 19/01/2021 by service of advance copies to the learned Counsel for the petitioner. In case any of the remaining respondents also wish to file any responses they may do so by 19/01/2021.

6. If the petitioner wishes to file any rejoinder, leave is granted to do the same by next date which shall now be 25/01/2021.

7. Ad-interim order granted earlier to continue until further orders.

SMT. M. S. JAWALKAR, J.

mv

M. S. SONAK, J.